

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

Appeal No.149/2017

IN THE MATTER OF:

Mantra Processors Pvt. Ltd.

.... Applicant/petitioner

vs.

The Registrar of Companies

... Respondent

Order under Section 252 of the Companies Act

Order delivered on 30.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Sh. S.K. Mohapatra,
Hon'ble Member (T)

For the Applicant/petitioner : Mr. Aditya Giri, Advocate

For the Respondent :

ORDER

A copy of the Paper Book has been handed over to the Counsel for the Income Tax Department in the Court today.

Reply by the Income Tax Department be filed within two weeks with a copy in advance to the Counsel for the petitioner. Reply by ROC has already been filed.

Rejoinder, if any, be filed within two weeks thereafter with a copy in advance to the Company Prosecutor.

List for arguments on 1st March, 2018.


(M.M.KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER(TECHNICAL)